IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.132/92

DATE OF DECISION: 13.7.93

G.Balasubramanian

Applicant

Mr.M.Ramachandran

Advocate for the Applicant

VS.

- Union of India, represented by the General Manager, Southern Railway, Madras.
- 2. Divisional Railway Manager, Southern Railway, Palakkad, Division, Palakkad.
- 3. The Divisional Personnel Officer, Southern Railway, Palakkad Division, Palakkad.
- 4. K.Viswanathan
- K.Mohanan

Respondents

Mr.M.C.Cherian

Advocate for the Respondents 123.

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGEMENT

C.SANKARAN NAIR(J), VICE CHAIRMAN:

challenges the rank assigned to him in Annexure-Applicant The III seniority list. Other ancillary reliefs, also are sought. crux of the matter is whether the rank assigned to Respondents 4 and 5 and others over the applicant, should now be disturbed. as a humble Gangman Applicant started his career 2. Porter in 1978, a Ticket Collector Traffic in 1967, became sometime in 1982 and in due course a Travelling Ticket Examiner Some persons in the Loco Mechanical Wing were on 17.11.1985. on dieselisation, and they were brought into rendered surplus Then began the troubles of Ticket Collectors. the category

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of the applicant. Respondents 4 and 5 and others obtained a higher ranking. Ext.R1 seniority list of the year 1987 shows that these respondents 4 and 5 were placed at Sl.Nos.146 and while the applicant was at Sl.No.163. The same position continued in Annexure-III seniority list now under challenge. It is said that seniority was determined on the basis of the time of passing a trade test. The one who passes earlier precedence one who passes later. Unfortunately, the reply does not state on what principle or on what rule this was so ordained. But, that need not detain us, as the matter must turn another issue. Applicant has not on challenged the ranking made in 1987 at any time prior application. Under a different disguise, he is challenging the ranking which is reflected in Annexure R1 list. Not having challenged it then, applicant should not be allowed to do so. sit back rule indicated by the Supreme Court in Ravindra Nath Bose & others vs. Union of India and others, (AIR 1970 SC 470) stands in the way of the applicant from doing so. principle finds further affirmation in Ratan Chandra Samanta and others vs. Union of India(JT 1993(3)SC 418).

3. We dismiss the application on the short ground of delay, without expressing any opinion on other contentions. No costs.

R.RANGARAJAN

ADMINISTRATIVE MEMBER

Hankarannan C.SANKARAN NAIR(J) VICE CHAIRMAN

Dated the 13th July, 1993.

List of Annexures:

- 1. Annexure-III
- 2. Exhibit R1

No.J/P 612/II/TC/II dated 23.7.1990 issued by the 2nd respondent. True copy of the relevant portion of provisional seniority list, together with the covering letter dated 25.5.87/6.7.87.

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